

REPORT ON INDUSTRIES IN TRAVANCORE-COCHIN

25. SHRI K. C. GEORGE : Will the Minister for HOME AFFAIRS AND STATES be pleased to state what action has been taken on the Report on Industries in Travancore-Cochin State made by Shri Kasturbhai Lalbhai who was deputed by the Union Government to investigate and report in the matter ?

THE MINISTER FOR HOME AFFAIRS AND STATES (SHRI K. N. KATJU) : In pursuance of the recommendations contained in Shri Kasturbhai Lalbhai's report the State Government have set up a Committee consisting of the Finance and Development Secretaries to Government and the Commissioner of Civil Supplies for the administrative control of State-owned industrial concerns. The proposal of this officers' committee in respect of the powers of different units is under the consideration of the State Government.

(2) The State Government have decided that in future no financial aid should be given to industrial concerns except under the provisions of State Aid to Industries Act. The conditions suggested in Shri Lalbhai's report will be incorporated in the Rules made under the State Aid to Industries Act. Steps are also being taken to establish a State Industrial Finance Corporation for giving financial aid to industries. Applications from industries for financial aid will in future be considered by the State Government in the light of the recommendations in Shri Lalbhai's report.

KOLAR GOLD FIELDS LABOUR DISPUTES

26. SHRI B. V. KAKKILAYA : Will the Minister for LABOUR be pleased to state :

(a) What action Government have taken with regard to the joint submission made by the Champion Reef Gold Mining Co. Ltd. and the Champion Reef Mines Labour Association of

Kolar Gold Fields, demanding of the Government to refer the dispute between them over the bonus for the year 1950 to arbitration ; and

(b) if no action has so far been taken, what action does the Government propose to take and when ?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI) : (a) and (b). Government have not received a joint application for referring the dispute for adjudication. It is understood that the parties are thinking of submitting one.

COMPULSORY RECRUITMENT OF INDIANS IN MALAYA

27. SHRI E. K. IMBICHIBAVA : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that Government of Malaya are compulsorily recruiting Indians to the Malayan Army; and

(b) what is the total number of Indians, Officers and other ranks, employed in the Malayan Army ?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) : (a) The National Service Bills which were introduced in the Federal and Singapore Legislative Councils in March 1952 empower the Governments of these countries, if and when the situation should so demand, to call up for National Service all residents including the Indians. National Service includes enlistment in the armed forces. This power has not been exercised so far.

(b) Information is being collected and will be laid on the Table of the House when available.

DE-CLASSIFICATION OF KOZHIKODE BROADCASTING STATION

28. SHRI E. K. IMBICHIBAV (a) Will the Minister for INFORMATION AND BROADCASTING be pleased to state whether Government have received any representations and memoranda

from the Press, cultural, art and other public organisations protesting against the de-classification of Kozhikode A. I. R. Broadcasting Station to an ordinary relaying station of A. I. R. Trivandrum ?

(b) If so, what action do Government propose to take in the matter ?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR) : (a) Yes. Some representations were received protesting against the relay of Trivandrum programmes by Kozhikode.

(b) Kozhikode and Trivandrum Stations of All India Radio have as a measure of economy a common integrated programme which also incidentally avoids overlapping and provides better utilisation of their available talents. It is, therefore, not proposed to effect delinking of these stations.

#### COMMUTATION OF DEATH SENTENCE OF SHRI C. A. BALAN

29. SHRI E. K. IMBICHIBAVA : (a) Will the Minister for HOME AFFAIRS AND STATES be pleased to state whether Government have received any petitions and prayers for the commutation of death sentence on Shri C. A. Balan, a Trade Union worker of Coimbatore ?

(b) If so, what does Government intend to do in the matter, and when will a final decision be taken ?

THE MINISTER FOR HOME AFFAIRS AND STATES (SHRI K. N. KATJU) : (a) and (b). A number of representations have been received for the commutation of the death sentence but none has been received so far from the condemned prisoner himself. Government understand that he has applied to the Supreme Court for special leave to appeal against the judgment of the Madras High Court

and that the Supreme Court's decision is awaited.

#### ABSORPTION OF DEARNESS ALLOWANCE

30. DIWAN CHAMAN LALL : (a) Will the Minister for COMMUNICATIONS be pleased to state the personnel of the Committee which the Government of India are contemplating to set up for the purpose of absorbing dearness allowance in the basic pay; and

(b) whether it has been decided to associate representative of trade unions with the work of this Committee ?

THE MINISTER FOR COMMUNICATIONS (SHRI JAGJIVAN RAM) : (a) and (b). The question concerns the Ministry of Finance to whom it has been transferred. The required information will be laid on the Table of the House by the Minister for Finance in due course.

#### INDUSTRIAL UNDERTAKINGS FOR BUILDING HOUSES

31. SHRI V. G. GOPAL : Will the Minister for LABOUR be pleased to state:

(a) the number of industrial undertakings that have taken the advantage extended by the Central Government for loan to be taken from the Centre for building suitable dwelling houses for their employees;

(b) the actual amount so far taken and the number of quarters so far built out of these loans;

(c) the number of industrial undertakings that have taken 20% of subsidy from the Government; and

(d) the amount taken for this purpose and the actual number of quarters built by them so far.

THE MINISTER FOR LABOUR (SHRI V. V. GIRI) : (a) and (b). The Central Government have no information as they grant loans to State Governments and not individual undertakings.